

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT – 1

ITEM No.12. IA/527(AHM)2022 in IA/404(AHM)2022
ITEM No.13. IA/404(AHM)2022
ITEM No.14. IA/439(AHM)2021
ITEM No. 15. IA/826(AHM)2021
ITEM No. 16. IA/47(AHM)2022 in IA/324(AHM)2021
ITEM No. 17. IA/92(AHM)2022
ITEM No. 18. IA/193(AHM)2022
ITEM No. 19. IA/255(AHM)2022
in CP(IB) 321 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Sintex Prefab & Infra Ltd

.....Respondent

Order delivered on ..26/07/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Prasanta Kumar Mohanty, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Jaimin Dave, Advocate
For the RP :Mr. Monaal J Davawala, Advocate
For the Resolution Applicant :Mr. Jay Kansara, Advocate
For the Suspended Management :Ms. Kriti Kothari, Advocate

ORDER

IA/404(AHM)2022

This application is filed by RP for approval of resolution plan. All applications shall be heard jointly.

The matter stands adjourned to 30.08.2022.

-SD-

-SD-

PRASANTA KUMAR MOHANTY
MEMBER (TECHNICAL)

MADAN B GOSAVI
MEMBER (JUDICIAL)